

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3839

ANSWERED ON:17.08.2010

SUBSIDY ON COCONUT OIL

Karunakaran Shri P.;Kodikunnil Shri Suresh;Venugopal Shri K. C.

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government of Kerala has requested the Union Government to extend the benefit of subsidy to coconut oil;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the hurdles faced in providing subsidy on coconut oil alongwith the steps taken to overcome the same; and
- (d) the reasons for providing subsidy to imported palmolein while denying the subsidy benefits to coconut oil?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (d): Government of Kerala, vide its letters dated 29.03.2008, 23.06.2009 and 25.06.2009 requested that subsidy given under the Scheme for distribution of subsidized imported edible oils through States/UTs may be allowed for coconut oil.

The purpose of the Scheme of subsidizing imported oils is to provide relief to consumers by augmenting domestic availability of edible oils through imports. This Scheme has no provision to subsidize domestic oils such as coconut oil. Therefore, the subsidy under the Scheme is restricted to RBD palmolein and soyabean oil imported by Central PSUs and supplied to States/UTs for distribution. The Government of Kerala has been informed accordingly.